

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)**

**: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.06.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/5/9/AMR/2023		9 of IBC	Cesare Bonitti (International) Private Limited Vs. BGR Energy Systems Limited

**ORDER**

**Present:** Mr. Pritesh Burad, Ld. Counsel for the OC

Mr. S.V.S. Chowdary, Ld. Counsel for the CD

Both the parties have filed Settlement Deed. In view of the Settlement between the parties, the Petition CP(IB)/5/9/AMR/2023 is dismissed as withdrawn with liberty given to the OC to revive/restore the Petition, if the terms & conditions of the Settlement Deed are not adhered to. **Accordingly, the CP(IB)/5/9/AMR/2023 is disposed of.**

Sd/L

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/L

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**